

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 6561/2023

(Arising out of impugned final judgment and order dated 06-04-2023 in BA No. 3590/2022 passed by the High Court of Delhi at New Delhi)

SATYENDAR KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

( IA No. 104030/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 104033/2023 - EXEMPTION FROM FILING O.T., IA No. 139696/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 127765/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 104311/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 104038/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 25-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESHFor Petitioner(s) Dr. A.M. Singhvi, Sr. Adv.  
Mr. N. Hari Haran, Adv.  
Mr. Vivek Jain, AOR  
Mr. Abhinav Jain, Adv.  
Mr. Mohd. Irshad, Adv.  
Ms. Honey Kumbhat, Adv.  
Mr. Rajat Jain, Adv.  
Mr. Siddhant Sahay, Adv.  
Mr. Shadan Farasat, Adv.  
Ms. Warisha Farasat, Adv.  
Mr. Vaibav Yadav, Adv.  
Mr. Sharian Mukherji, Adv.For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Sairica Raju, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List this petition for consideration on 01.09.2023.

Though learned ASG opposes the grant of extension of the interim bail by contending that the medical advise, as referred to in Annexure-2 alongwith the application, is not sufficient to extend the bail, since we have indicated that the petition can be taken up on 01.09.2023, the interim bail granted on 26.05.2023 and extended on 10.07.2023, stands further extended till 01.09.2023.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR